

Table a copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial—Part XI—Working of the Hindustan Antibiotics Limited) under article 151 (1) of the Constitution. [Placed in Library. See No. LT-6416/74].

NOTIFICATION UNDER PASSPORTS ACT, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of the Notification No. G.S.R. 521 (E) (Hindi and English versions) published in Gazette of India dated the 14th December, 1973 making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, issued under section 21 of the Passports Act, 1967. [Placed in Library. See No. LT-6417/74]

CIVILIANS IN DEFENCE SERVICES (REVISED PAY) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : I beg to lay on the Table—

(i) A copy of the Civilians in Defence Services (Revised Pay) Rules, 1973, published in Notification No. S.R.O. 26(E) in Gazette of India dated the 29th December, 1973, issued under article 309 of the Constitution.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification.

[Placed in Library. See No. LT-6418/74]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

THIRTEENTH REPORT

SHRI S. C. SAMANTA (Tamluk) : I beg to present the Thirteenth Report of the Committee on Absence of Members from the Sittings of the House.

**PUBLIC ACCOUNTS COMMITTEE
NINETY-SEVENTH REPORT**

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I beg to present the Ninety-seventh Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Seventy-eighth Report relating to the Departments of Steel and Science and Technology (C.S.I.R.).

12.20 HRS.

MATTER UNDER RULE 377

REPORTED ORDERS OF CHIEF JUSTICE OF MADHYA PRADESH TO STOP ADVERTISEMENTS TO A NEWSPAPER

MR. SPEAKER : As regards what Prof. Madhu Dandavate wants to raise under rule 377, I would like to say that I have seriously considered this, namely whether a Chief Justice addressing a Rotary Club is coming within his rights or not. But the hon. Member need not refer to that.

PROF. MADHU DANDAVATE (Rajapur) : After I make my submission, you will be able to make up your mind.

MR. SPEAKER : I have not been able to ascertain how it comes within the ambit of the jurisdiction or cognisance of the hon. Minister.

PROF. MADHU DANDAVATE : He has said that advertisement should be stopped to a particular paper.

MR. SPEAKER : I understand that is already before the Press Council.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : But it is coming from a Chief Justice.

SHRI PILOO MODY (Godhra) : I suppose that since Parliament has been proclaiming itself supreme, it can discuss anything.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, with your permission, under rule 377, I am raising an issue that raises the crucial question of Chief